

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 22/81 SCHEDULED TO BE HELD ON 29.01.2013 BUT ACTUALLY HELD ON 06.02.2013.

The Meeting No. 22/81 of Norms Committee-II was held on 06.02.2013 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri K.K. Funda, AD	MSME
3.	Shri A.K.Mishra	MOS
4.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,A	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Closed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:
	Decision : As the confirmation from RA regarding surrender of above authorization is still awaited despite reminders, NC decided to close the case under intimation to RA. R/A may take suitable consequential action accordingly.			

2	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:12.03.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on .12.3.2013.			

3	Case No.:3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080 19.05.2011	Defer Date:12.03.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.3.2013.			

4	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.			

5	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:12.03.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on .12.03.2013.			

			Meet No/Date:22/81-ALC2/2012	Status:Deferred and Re-
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6	Case No.:36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	29.01.2013	indexed
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.			
7	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:12.03.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 12.3..2013.			
8	Case No.:8/30/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM12/	RLA File :05/23/040/00210/AM12/	Lic.No/Date:0510301527 07.09.2011	Defer Date:12.03.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.3.2013.			
9	Case No.:6/30/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM12/	RLA File :05/23/040/00222/AM12/	Lic.No/Date:0510302467 15.09.2011	Defer Date:12.03.2013
	Decision : NC observed that case is under examination of MOS. The case stands deferred and to be relisted on 12.3.2013.			
10	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3.2013.			
11	Case No.:18/41/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00363/AM12/	RLA File :13/24/040/00026/AM12/	Lic.No/Date:1310037288 24.10.2011	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.			
12	Case No.:38/37/81-ALC2/2011	Party Name:TRAFOMECH INDIA MAGNETICS PVT LTD	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00325/AM12/	RLA File :07/24/040/00258/AM12/	Lic.No/Date:0710083779 08.11.2011	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.			
13	Case No.:22/43/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM12/	RLA File :05/23/040/00330/AM12/	Lic.No/Date:0510309970 01.12.2011	Defer Date:12.03.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.3..2013.			
14	Case No.:25/43/81-ALC2/2011	Party Name:UM CABLES LTD.,	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Approved
	HQ File :01/81/050/00390/AM12/	RLA File :03/95/040/00773/AM12/	Lic.No/Date:0310673392 29.12.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No 17(8)2012-IPHW dated 28.1.2013 as under:-			
	Sl No.	Import Item	Quantity allowed	
	1	Single Mode Optical	171143 KM	

		Fiber	
2		Polybutylene terphthalate (PBT)	55180.3 KG
3		Thixotropic Jelly Compound (Filling)	33298.9 KG
4		HDPE compound	278933.88 KG
5		Colouring ink	393.826 KG
R/A may take suitable consequential action accordingly.			

15	Case No.:19/1/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00548/AM12/	RLA File :10/24/040/00069/AM12/	Lic.No/Date:1010048421 23.02.2012	Defer Date:12.03.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 12.3..2013.			

16	Case No.:47/5/81-ALC2/2012	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00114/AM13/	RLA File :02/24/040/00239/AM12/	Lic.No/Date:0210176729 19.04.2012	Defer Date:12.03.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.3..2013.			

17	Case No.:9/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037 24.04.2012	Defer Date:12.03.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 12.3..2013.			

18	Case No.:11/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date:12.03.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 12.3..2013.			

19	Case No.:29/5/81-ALC2/2012	Party Name:KUMAR ENGINEERING WORKS	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Approved
	HQ File :01/81/050/00096/AM13/	RLA File :05/23/040/00170/AM12/	Lic.No/Date:0510323035 24.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 6.2..2013 as under:- 1. Words "containing 53571 Kgs of Stainless Steel" may be suffixed with the description of export product. 2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as 58928 Kgs. inclusive of a wastage of 10 %. R/A may take suitable consequential action accordingly.			

20	Case No.:30/5/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00097/AM13/	RLA File :05/23/040/00011/AM13/	Lic.No/Date:0510323033 24.04.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3.2013.			

21	Case No.:2/6/81-ALC2/2012	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Withdraw
	HQ File :01/81/050/00123/AM13/	RLA File :03/95/040/00170/AM13/	Lic.No/Date:0310697652 06.06.2012	Defer Date:
	Decision : NC decided to withdraw the case as the above case is already approved in NC M.No. 19/81 dated 18.12.2012.			

22	Case No.:3/10/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00198/AM13/	RLA File :05/23/040/00063/AM13/	Lic.No/Date:0510329857 17.07.2012	Defer Date:12.03.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.3..2013.			

23	Case No.:1/10/81-ALC2/2012	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00196/AM13/	RLA File :31/83/040/00072/AM13/	Lic.No/Date:3110055080 24.07.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.			

24	Case No.:5/13/81-ALC2/2012	Party Name:ASAWA INSULATION PVT. LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00264/AM13/	RLA File :03/94/040/00183/AM13/	Lic.No/Date:0310703691 01.08.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.			

25	Case No.:32/13/81-ALC2/2012	Party Name:THERMON HEAT TRACERS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Approved
	HQ File :01/81/050/00291/AM13/	RLA File :31/83/040/00081/AM13/	Lic.No/Date:3110055283 06.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 6.2..2013 as under:- - Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 13750 Feet inclusive of 0.3 % wastage. - Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 2000 Nos. inclusive of 0.4 % wastage. - Quantities of import items at Sl. No. 3 & 4 may be allowed as 15552 Nos. & 6912 Nos. respectively on net to net basis with accountability clause. - Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 8448 Sq.ft. inclusive of 1.2 % wastage. - Import items at Sl. No. 6 & 7 may be allowed as applied for. - Word “relevant” may be prefixed with the description of import item at Sl. No. 8 and its quantity may be allowed as applied for i.e. 240000 ft. inclusive of 0.06 % wastage. - Quantities of import items at Sl. No. 9, 10, 12 & 13 may be allowed as 58104 Nos., 142560 Nos., 5400 Nos. & 1512 Nos. respectively on net to net basis with accountability clause. - Quantity of import item at Sl. No. 11 may be allowed as 70 Lbs. on net to net basis. R/A may take suitable consequential action accordingly.			

26	Case No.:4/13/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Approved
	HQ File :01/81/050/00263/AM13/	RLA File :13/24/040/00025/AM13/	Lic.No/Date:1310040655 08.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 6.2..2013 as under:- - Words “0.60 KV/1.0 KV” may be suffixed with the description of export product - Net weight of export product may be specified as 389.093 MT - Quantity of import item at Sl. No 1 viz. Aluminium Ingots may be allowed as applied for i.e. 86349 Kgs. on net to net basis. - Quantity of import item No.2 viz. PVC Resin may be allowed as 69243 Kgs. on net to net basis as claimed by the firm. - Word “Relevant” may be prefixed with the description of import item at Sl. No. 3 and its quantity may be allowed as applied for i.e. 187339 Kgs. on net to net basis R/A may take suitable consequential action accordingly.			

27	Case No.:17/13/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00276/AM13/	RLA File :03/95/040/00279/AM13/	Lic.No/Date:0310704528 08.08.2012	Defer Date:12.03.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.3.2013.			

28	Case No.:19/13/81-ALC2/2012	Party Name:BILCARE LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00278/AM13/	RLA File :31/83/040/00086/AM13/	Lic.No/Date:3110055325	Defer Date:12.03.2013

			08.08.2012	
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.			
29	Case No.: 3/13/81-ALC2/2012	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00262/AM13/	RLA File :03/95/040/00341/AM13/	Lic.No/Date:0310704730 09.08.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.			
30	Case No.: 22/13/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00281/AM13/	RLA File :11/24/040/00018/AM13/	Lic.No/Date:1110027217 09.08.2012	Defer Date:12.03.2013
	Decision : NC observed that comments of DOT are awaited and decided to send a reminder to DOT to expedite comments. The case stands deferred and to be relisted on 12.3..2013.			
31	Case No.: 31/13/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00290/AM13/	RLA File :07/24/040/00201/AM13/	Lic.No/Date:0710090219 14.08.2012	Defer Date:12.03.2013
	Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 12.3..2013.			
32	Case No.: 33/13/81-ALC2/2012	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00292/AM13/	RLA File :04/24/040/00085/AM13/	Lic.No/Date:0410138823 14.08.2012	Defer Date:12.03.2013
	Decision : NC observed that comments of DOT are awaited and decided to send a reminder to DOT to expedite comments. The case stands deferred and to be relisted on 12.3..2013.			
33	Case No.: 12/16/81-ALC2/2012	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00319/AM13/	RLA File :09/24/040/00230/AM13/	Lic.No/Date:0910053518 16.08.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.			
34	Case No.: 18/13/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00277/AM13/	RLA File :03/95/040/00258/AM13/	Lic.No/Date:0310705707 21.08.2012	Defer Date:12.03.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.3.2013.			
35	Case No.: 26/13/81-ALC2/2012	Party Name:STRESSMAC PRESTRESSING SYSTEMS	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00285/AM13/	RLA File :08/24/040/00162/AM13/	Lic.No/Date:0810114372 21.08.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.			
36	Case No.: 1/13/81-ALC2/2012	Party Name:GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00260/AM13/	RLA File :05/23/040/00186/AM13/	Lic.No/Date:0510332474 23.08.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.			
37	Case No.: 34/13/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:22/81-ALC2/2012	Status: Deferred and Re-

			29.01.2013	indexed
	HQ File :01/81/050/00293/AM13/	RLA File :05/23/040/00158/AM13/	Lic.No/Date:0510332472 23.08.2012	Defer Date:12.03.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 12.3..2013.			

38	Case No.: 29/13/81-ALC2/2012	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM13/	RLA File :08/24/040/00142/AM13/	Lic.No/Date:0810114560 27.08.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is awaited, hence decided to defer the case. The case stands deferred and to be relisted on 12.3..2013.			

39	Case No.: 9/16/81-ALC2/2012	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Approved
	HQ File :01/81/050/00316/AM13/	RLA File :31/83/040/00097/AM13/	Lic.No/Date:3110055584 28.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above authorization as per written comments of MSME vide U.O. No 30(242)11/ME dated 07.02.2013 as under:- The above AA is ratified on repeat basis as per earlier AA No. 3110049515 dated 01.02.2011 of the same firm. Accordingly 15 % wastage is allowed as applied for by the firm. R/A may take suitable consequential action accordingly.			

40	Case No.: 16/13/81-ALC2/2012	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00275/AM13/	RLA File :03/94/040/00404/AM13/	Lic.No/Date:0310706823 29.08.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3..2013.			

41	Case No.: 20/16/81-ALC2/2012	Party Name:CABLEX SYSTEMS INDIA PVT LTD	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00327/AM13/	RLA File :07/21/040/00412/AM13/	Lic.No/Date:0710090483 30.08.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is awaited, hence decided to defer the case. The case stands deferred and to be relisted on 12.3..2013.			

42	Case No.: 13/16/81-ALC2/2012	Party Name:ALSTRONG ENTERPRISES INDIA PVT.LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00320/AM13/	RLA File :05/23/040/00192/AM13/	Lic.No/Date:0510333772 05.09.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3..2013.			

43	Case No.: 10/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM13/	RLA File :13/24/040/00027/AM13/	Lic.No/Date:1310040920 05.09.2012	Defer Date:12.03.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 06.02.2013 as under:- 1. Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of Cable. 3. Material balancing viz. net content of each imported and indigenous input per KM of export product. The case stands deferred and to be relisted on 12.3..2013.			

44	Case No.: 7/13/81-ALC2/2012	Party Name:TECHNOCRAFT INDUSTRIES (INDIA) LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM13/	RLA File :03/95/040/00220/AM13/	Lic.No/Date:0310708054 06.09.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.			

45	Case No.: 11/13/81-ALC2/2012	Party Name:TRAFOMECA INDIA MAGNETICS PVT LTD	Meet No/Date:22/81-ALC2/2012	Status:Deferred and Re-
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			29.01.2013	indexed
	HQ File :01/81/050/00270/AM13/	RLA File :07/24/040/00216/AM13/	Lic.No/Date:0710090674 11.09.2012	Defer Date:12.03.2013
	Decision : NC observed that comments of DHI are awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 12.3..2013.			

46	Case No.:12/13/81-ALC2/2012	Party Name:ANGELIQUE INTERNATIONAL LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00271/AM13/	RLA File :05/23/040/00199/AM13/	Lic.No/Date:0510334458 12.09.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3.2013.			

47	Case No.:4/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00311/AM13/	RLA File :03/94/040/00128/AM13/	Lic.No/Date:0310709770 20.09.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is awaited, hence decided to defer the case. The case stands deferred and to be relisted on 12.3.2013.			

48	Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is awaited, hence decided to defer the case. The case stands deferred and to be relisted on 12.3.2013.			

49	Case No.:8/16/81-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Withdraw
	HQ File :01/81/050/00315/AM13/	RLA File :03/95/040/00442/AM13/	Lic.No/Date:0310710210 24.09.2012	Defer Date:
	Decision : NC decided to withdraw the case as case is already approved in NC M.No. 19/81 dated 18.12.2012.			

50	Case No.:3/16/81-ALC2/2012	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00310/AM13/	RLA File :03/95/040/00476/AM13/	Lic.No/Date:0310710759 27.09.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.			

51	Case No.:7/16/81-ALC2/2012	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00314/AM13/	RLA File :03/95/040/00450/AM13/	Lic.No/Date:0310711893 08.10.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.			

52	Case No.:23/22/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00420/AM13/	RLA File :07/24/040/00279/AM13/	Lic.No/Date:0710091237 09.10.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC for comments. The case stands deferred and to be relisted on 12.3.2013.			

53	Case No.:15/16/81-ALC2/2012	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00322/AM13/	RLA File :04/24/040/00144/AM13/	Lic.No/Date:0410140374 11.10.2012	Defer Date:12.03.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.3..2013.			

54	Case No.:17/16/81-ALC2/2012	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:22/81-ALC2/2012	Status:Deferred and Re-
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			29.01.2013	indexed
	HQ File :01/81/050/00324/AM13/	RLA File :32/24/040/00040/AM13/	Lic.No/Date:3210057855 11.10.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is awaited, hence decided to defer the case. The case stands deferred and to be relisted on 12.3..2013.			

55	Case No.: 28/22/81-ALC2/2012	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00425/AM13/	RLA File :07/24/040/00278/AM13/	Lic.No/Date:0710091491 22.10.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 12.3.2013.			

56	Case No.: 1/16/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00308/AM13/	RLA File :05/23/040/00257/AM13/	Lic.No/Date:0510337600 23.10.2012	Defer Date:12.03.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 12.3.2013.			

57	Case No.: 4/19/81-ALC2/2012	Party Name:CONSOLIDATED ENGINEERING COMPANY	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00369/AM13/	RLA File :05/23/040/00293/AM13/	Lic.No/Date:0510337575 23.10.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.			

58	Case No.: 26/22/81-ALC2/2012	Party Name:DELTON CABLES LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00423/AM13/	RLA File :05/23/040/00278/AM13/	Lic.No/Date:0510337606 23.10.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3.2013.			

59	Case No.: 3/19/81-ALC2/2012	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM13/	RLA File :05/24/040/00272/AM13/	Lic.No/Date:0510337701 29.10.2012	Defer Date:12.03.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIT vide their letter No. W-27/1/2013-IPEHMD dated 8.1.2013 as under:- 1 The end product where the export product would be used. 2 Quantity of import material required per unit of export product. 3 Wastage involved in manufacturing process for all import items. 4 Justification for wastage, if any. The case stands deferred and to be relisted on 12.3.2013.			

60	Case No.: 8/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00373/AM13/	RLA File :13/24/040/00033/AM13/	Lic.No/Date:1310041434 29.10.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is awaited, hence decided to defer the case. The case stands deferred and to be relisted on 12.3.2013.			

61	Case No.: 9/19/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM13/	RLA File :13/24/040/00032/AM13/	Lic.No/Date:1310041433 29.10.2012	Defer Date:12.03.2013
	Decision : NC observed that reply of the firm is awaited, hence decided to defer the case. The case stands deferred and to be relisted on 12.3.2013.			

62	Case No.: 11/19/81-ALC2/2012	Party Name:COMET EXPORTS	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM13/	RLA File :29/24/040/00006/AM13/	Lic.No/Date:2910018933	Defer Date:12.03.2013

			29.10.2012	
	Decision : NC decided to send a letter to firm to submit requisite information required by MSME (Copy enclosed). The case stands deferred and to be relisted on 12.3.2013.			
63	Case No.: 2/19/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00367/AM13/	RLA File :05/23/040/00299/AM13/	Lic.No/Date:0510338092 01.11.2012	Defer Date:12.03.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.3..2013.			
64	Case No.: 21/22/81-ALC2/2012	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00418/AM13/	RLA File :07/24/040/00311/AM13/	Lic.No/Date:0710091717 02.11.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC for comments. The case stands deferred and to be relisted on 12.3.2013.			
65	Case No.: 7/19/81-ALC2/2012	Party Name:B.R. INDUSTRIES LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00372/AM13/	RLA File :05/23/040/00309/AM13/	Lic.No/Date:0510338300 06.11.2012	Defer Date:12.03.2013
	Decision : NC observed that comments of DHI are awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 12.3.2013.			
66	Case No.: 18/22/81-ALC2/2012	Party Name:FRICTION METAL FIBRES (INDIA) PLTD	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00415/AM13/	RLA File :05/23/040/00245/AM13/	Lic.No/Date:0510338445 07.11.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3.2013.			
67	Case No.: 29/22/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00426/AM13/	RLA File :07/24/040/00303/AM13/	Lic.No/Date:0710091865 08.11.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3.2013.			
68	Case No.: 31/22/81-ALC2/2012	Party Name:AXON INTERCONNECTORS AND WIRES PVT LTD	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00428/AM13/	RLA File :07/24/040/00283/AM13/	Lic.No/Date:0710091863 08.11.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3.2013.			
69	Case No.: 27/22/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00424/AM13/	RLA File :05/24/040/00310/AM13/	Lic.No/Date:0510339281 21.11.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3.2013.			
70	Case No.: 22/22/81-ALC2/2012	Party Name:SHINKWANG ELECTRONICS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00419/AM13/	RLA File :05/24/040/00313/AM13/	Lic.No/Date:0510339369 23.11.2012	Defer Date:12.03.2013
	Decision : NC decided to refer the case to MSME for comments. The case stands deferred and to be relisted on 12.3.2013.			
71	Case No.: 24/22/81-ALC2/2012	Party Name:MANDEEP CABLE PVT.LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00421/AM13/	RLA File :05/24/040/00297/AM13/	Lic.No/Date:0510339368	Defer Date:12.03.2013

			23.11.2012	
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3.2013.			
72	Case No.: 16/22/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00413/AM13/	RLA File :07/24/040/00341/AM13/	Lic.No/Date:0710092094 26.11.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC for comments. The case stands deferred and to be relisted on 12.3.2013.			
73	Case No.: 1/22/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 12.3.2013.			
74	Case No.: 9/22/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00406/AM13/	RLA File :10/24/040/00061/AM13/	Lic.No/Date:1010051821 30.11.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be relisted on 12.3.2013.			
75	Case No.: 25/22/81-ALC2/2012	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00422/AM13/	RLA File :34/24/040/00209/AM13/	Lic.No/Date:3410035574 30.11.2012	Defer Date:12.03.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.3..2013.			
76	Case No.: 2/22/81-ALC2/2012	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00399/AM13/	RLA File :31/83/040/00145/AM13/	Lic.No/Date:3110056380 05.12.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 12.3.2013.			
77	Case No.: 20/22/81-ALC2/2012	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00417/AM13/	RLA File :07/24/040/00357/AM13/	Lic.No/Date:0710092293 05.12.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 12.3.2013.			
78	Case No.: 30/22/81-ALC2/2012	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00427/AM13/	RLA File :05/24/040/00334/AM13/	Lic.No/Date:0510340125 05.12.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 12.3.2013.			
79	Case No.: 17/22/81-ALC2/2012	Party Name:KUMAR INDUSTRIES	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Approved
	HQ File :01/81/050/00414/AM13/	RLA File :05/23/040/00358/AM13/	Lic.No/Date:0510340268 06.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.2.2013 as under:- 1. Words "containing 196500 Kgs of Stainless Steel" may be suffixed with the description of export product. 2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 216150 Kgs. inclusive of a wastage of 10 %.			

R/A may take suitable consequential action accordingly.

80	Case No.: 3/22/81-ALC2/2012	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Approved
	HQ File :01/81/050/00400/AM13/	RLA File :31/83/040/00148/AM13/	Lic.No/Date:3110056433 07.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.2.2013 as under:- Quantity of import item may be allowed as applied for i.e. 561 MT inclusive of 2 % wastage R/A may take suitable consequential action accordingly.			

81	Case No.: 34/22/81-ALC2/2012	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00431/AM13/	RLA File :05/23/040/00353/AM13/	Lic.No/Date:0510340311 07.12.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3.2013.			

82	Case No.: 11/22/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00408/AM13/	RLA File :05/23/040/00359/AM13/	Lic.No/Date:0510340521 10.12.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3.2013.			

83	Case No.: 12/22/81-ALC2/2012	Party Name:JMW INDIA (P) LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Approved
	HQ File :01/81/050/00409/AM13/	RLA File :05/23/040/00360/AM13/	Lic.No/Date:0510340519 10.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis and allow import as applied for with 2 % wastage. R/A may take suitable consequential action accordingly.			

84	Case No.: 8/22/81-ALC2/2012	Party Name:THERMON HEAT TRACERS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00405/AM13/	RLA File :31/83/040/00141/AM13/	Lic.No/Date:3110056473 13.12.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3.2013.			

85	Case No.: 19/22/81-ALC2/2012	Party Name:JENSONS INTERNATIONAL	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00416/AM13/	RLA File :05/23/040/00368/AM13/	Lic.No/Date:0510340737 13.12.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3.2013.			

86	Case No.: 32/22/81-ALC2/2012	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00429/AM13/	RLA File :05/23/040/00295/AM13/	Lic.No/Date:0510340738 13.12.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3.2013.			

87	Case No.: 15/22/81-ALC2/2012	Party Name:MEW ELECTRICALS LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Approved
	HQ File :01/81/050/00412/AM13/	RLA File :34/24/040/00212/AM13/	Lic.No/Date:3410035664 14.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 06.02.2012:-			

Advance Authorization is ratified as under on repeat basis as per firms Advance Authorization No. 3410033127dated06.02.2012ratified in Norms Committee Meeting No. 6/81dated 19/06/2012:

- 1.Taking clue from SION C-1890, quantity of import item may be allowed as applied for i.e. 157185 Kgs. inclusive of a wastage of 5 %.
- R/A may take suitable consequential action accordingly.

88	Case No.: 7/22/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00404/AM13/	RLA File :31/83/040/00157/AM13/	Lic.No/Date:3110056495 17.12.2012	Defer Date:12.03.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.212.3.2013.			

89	Case No.: 6/22/81-ALC2/2012	Party Name:ALUZONE	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Approved
	HQ File :01/81/050/00403/AM13/	RLA File :08/24/040/00333/AM13/	Lic.No/Date:0810117007 20.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 06.02.2012:- Advance Authorization may be ratified as per SION at Sl. No. C-22 for Engineering products R/A may take suitable consequential action accordingly.			

90	Case No.: 5/22/81-ALC2/2012	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00402/AM13/	RLA File :31/83/040/00162/AM13/	Lic.No/Date:3110056546 21.12.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.3.2013.			

91	Case No.: 14/22/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00411/AM13/	RLA File :07/24/040/00390/AM13/	Lic.No/Date:0710092638 21.12.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC for comments. The case stands deferred and to be relisted on 12.3.2013.			

92	Case No.: 33/22/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00430/AM13/	RLA File :07/24/040/00391/AM13/	Lic.No/Date:0710092637 21.12.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC for comments. The case stands deferred and to be relisted on 12.3.2013.			

93	Case No.: 35/22/81-ALC2/2012	Party Name:SWASTIK WIRE PRODUCT	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Approved
	HQ File :01/81/050/00432/AM13/	RLA File :05/24/040/00352/AM13/	Lic.No/Date:0510341551 24.12.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 06.02.2012:- 1. Taking clue from SION at Sl. No. C-1189, quantity of import item may be allowed as applied for i.e. 50500 Kgs. inclusive of a wastage of 1 %. R/A may take suitable consequential action accordingly.			

94	Case No.: 4/22/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00401/AM13/	RLA File :31/83/040/00150/AM13/	Lic.No/Date:3110056554 26.12.2012	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 12.3.2013.			

95	Case No.: 10/22/81-ALC2/2012	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status: Approved
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HQ File :01/81/050/00407/AM13/	RLA File :05/24/040/00374/AM13/	Lic.No/Date:0510342065 31.12.2012	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 06.02.2012:- 1. Words "containing 95.238 MT of Cold Rolled Stainless Steel Circles (201-J4-2B)" may be suffixed with the description of export product. 2. Words "of relevant thickness" may be suffixed with the descriptions of import item and its quantity may be allowed as 104.762 MT inclusive of a wastage of 10 %. R/A may take suitable consequential action accordingly.			

96	Case No.:13/22/81-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2012 29.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00410/AM13/	RLA File :05/24/040/00358/AM13/	Lic.No/Date:0510342329 03.01.2013	Defer Date:12.03.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be relisted on 12.3.2013.			

Offline 29.01.2013

Sl. No 344

CASE NO. AR- 59	M/s. PSL Limited, Mumbai
Meeting No. 22/81	F.No.01/81/050/020/AM09/DES-II
Dated:29.01.2013	Advance Licence No. 0310487951 dated 26.09.2008
	RLA's F.No.03/95/040/0545/AM09

Decision : NC observed that comments of DHI are awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 12.3..2013.

Sl No. 345

CASE NO. AR- 03	M/s. KEI Industries limited
Meeting No. 22/81	F.No.01/81/162/970/AM12/DES-II
Dated:29.01.2013	Annual Advance Licence No. 0510186581 dtd 13.07.2006

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 06.02.2012 as under:-

1. Description, quantities and net weights of export products may be specified as per **Annexure**.(copy enclosed).
2. Quantity of import item at Sl.No 1 viz.Copper Wire Rod (Electrolytic grade) may be allowed as 1.01Kgs/kg content in the export products. Total quantity of this item may, however, be restricted to 1165.87 MT.
3. Quantity of import item at Sl.No.2 viz. Aluminium Wire Rod (Electrolytic Grade) may be allowed as 1.01Kgs./kg content in the export products.Total quantity of this item may, however, be restricted to 405.86 MT.
4. Quantity of import item at Sl.No.3 viz. PVC Compound (Cable Grade) may be allowed as 1.05Kgs./kg content in the export products.Total quantity of this item may, however, be restricted to 600 MT as applied for.
5. Quantity of import item at Sl.No.4 viz. XLPE Insulation Compound (Cable Grade) may be allowed as 1.05 Kgs./kg content in the export products.Total quantity of this item may, however, be restricted to 217.24 MT.
6. Import item at Sl.No.5 viz. Synthetic Rubber (Cable Grade) may be deleted.
7. Quantity of import item at Sl.No.6 viz. EVA Copolymers (Cable Grade) may be allowed as 1.05Kgs./kg content in the export products.Total quantity of this item may, however, be restricted to 54.65 MT.
8. Quantity of import item at Sl.No.7 viz. Phologophite Glass Mica Tape may be allowed as 1.02Kgs./kg content in the export products.Total quantity of this item may, however, be restricted to 3.49 MT.
9. Quantity of import item at Sl.No.8 viz. EPR (Cable Grade) may be allowed as 1.05 Kgs./kg content in the export products.Total quantity of this item may, however, be restricted to 26.81 MT.
10. Import item at Sl.No.9 viz. XLPE Semi Conducting Compound may be deleted.

R/A may take suitable consequential action accordingly.

Sl No. 346

CASE No. AR-121	M/s. Nexus Electro Steel Limited, Chennai
Meeting No.	F.No. 01/81/50/507/AM'11/DES-II

22/81	
Dated:29.01.2013	Advance Licence No. 0410120241 dated 29.12.2010.
	RLA's F.No.04/24/40/253/AM'11

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.

SI No. 347

CASE NO. AR- 39	M/s Jindal Saw Ltd.
Meeting No. 22/81	F.No. 01/81/162/00384/AM13/DES-II
Dated:29.01.2013	Advance Licence No. 0510219112 dated 08.04.2008

Decision : NC observed that mere nomenclature of item (input) as component or raw material has no impact on the wastage norms. DIPP has already recommended wastage norms. NC decided to examine the case on file regard

SI No. 348

CASE NO. AR- 43	M/s Vijai Electricals Ltd.
Meeting No. 22/81	F.No. 01/81/50/374/AM12/DES-II
Dated:29.01.2013	Advance Licence No. 0910048772 dated 14.09.2011

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.

SI No. 349 PH case

CASE NO. AR- 52	M/s TTP Technologies Pvt. Ltd.
Meeting No. 22/81	F.No. 01/81/50/183/AM-11/DES-II
Dated:29.01.2013	Advance Licence No. 0710072965 dated 15.07.2010

Decision : NC observed that firm has not appeared for personal hearing. NC decided to call the firm again for personal hearing on 12.3.2013 giving them final chance. The case stands deferred and to be relisted on 12.3.2013.

SI No. 350 PH case

CASE NO. AR-74	M/s S.S. Exim., New Delhi.
Meeting No. 22/81	F.No. 01/81/50/176/AM-13/DES-II
Dated:29.01.2013	Advance Licence No. 0510326665 dated 05.06.2012

Decision : NC observed that firm has not appeared for personal hearing. NC decided to call the firm again for personal hearing on 12.3.2013 . The case stands deferred and to be relisted on 12.3.2013.

SI No. 351 PH case

CASE NO. AR- 136	M/s. Torrent Cables Ltd.
Meeting No. 22/81	F.No.01/81/050/377/AM10/DES-II
Dated:29.01.2013	Advance Licence No. 0810090290 dated 05.07.2010

Decision : NC observed that firm has not appeared for personal hearing. NC decided to call the firm again for personal hearing on 12.3.2013 . The case stands deferred and to be relisted on 12.3.2013.

SI No. 352

CASE NO. AR- 53	M/s Sterlite Industries (I) Ltd., Tuticorin
Meeting No. 22/81	F.No. 01/81/162/464/AM-13/DES-II

Dated:29.01.2013	Annual Advance Licence No. 3510025541 dated 02.01.2009

Decision :NC decided to send a reminder to firm to submit following information as per written comments of MSME vide U.O. No. 30(254)2011 dated 20.11.2012 as under:-

1 Process of manufacturing separately for each export product by using Copper Concentrate as raw material.

2 Chemical composition of raw material i.e. imported inputs.

3 Details of export and import made till date against above authorization.

The case stands deferred and to be relisted on 12.3.2013.

S.No. 353

CASE NO. AR- 53	M/s Super Circle Auto Ltd.
Meeting No. 22/81	F.No. 01/81/50/022/AM-11/DES-II
Dated:29.01.2013	I Advance Licence No. 0510263721 dated 05.05.2010

Decision :NC decided to reiterated its earlier decision in the above case as per written comments of MSME vide U.O. No. 30(144)2010-ME dated 29.1.2013.

R/A may take suitable consequential action accordingly.

PART - C – DEFERRED

S.No.69

CASE NO. C- 12	M/s. Bharti Shipyard Ltd.
Meeting No. 22/81	F.No.01/81/162/255/AM'13/DES-II
Dated:29.01.2013	Fixation of wastage norms in r/o M/ Bharti Shipyard Ltd., an 100% EOU unit

Decision :NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 12.3.2013.

SI No. 70

CASE NO. C- 16	M/s Involute Technologies Pvt. Ltd.
Meeting No. 22/81	F.No.01/81/162/423/AM'13/DES-II
Dated:29.01.2013	Clarification regarding issue of DEPB.

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.3.2013.
